IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 210
(IB)-631/ND/2023

IN THE MATTER OF:

Radha Raman Gupta (PG) ... **Appellant/Petitioner**

Versus

Union Bank of India (FC) ... **Respondent**

Under Section: 94(1) of IBC, 2016

Order delivered on 30.04.2024

CORAM:
SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Appellant/PG : Adv. Sonam Sharma, Adv. Riddhi Jain, Adv.RehanVerma

For the Respondent (FC) : Adv.SudhanshuKhandelwal

HYBRID HEARING (PHYSICAL & VC)

ORDER

As the judicial work in the Principal Bench has been ordered to be suspended for half day i.e. in the afternoon, the hearing in captioned matter is deferred to 22.05.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)

Deep Chand